

(d) There is, at present, no approved scheme to set up TV transmitters at Champawat, Bageshwar, Didihat and Manila in Utter Pradesh.

#### Quantum of Black Money

7. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the estimated amount of black money in circulation in the country at present;

(b) whether Government propose to identify the sources thereof and take steps to eliminate them; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) There is no official estimate of the amount of black money in circulation in the country. The National Institute of Public Finance and Policy in their report titled 'Aspects of Black Economy in India' have estimated the amount of black money for 1983-84 between Rs. 31,584 to 36,786 crores. The authors have, however, admitted that their estimate is based on numerous assumptions and approximations. They have also admitted that amongst other limitations, their estimate fails to adequately take into account, the following:

- (i) evasion through corporate cover;
- (ii) undeclared capital gains, income from illegal current economic activities and illegal transfers; and
- (iii) legal avoidance through trust, H.U.Fs. etc.

(b) and (c). The sources from which black money is found to be generated have no permanence as such. These keep on changing from time to time. The report by the National Institute of Public Finance & Policy

has, however, identified the following sectors where black money is generally generated:

- (i) Real estate transactions
- (ii) large scale manufacturing
- (iii) film industry
- (iv) the professions
- (v) construction
- (vi) smuggling

Combatting tax evasion is a continuous exercise. The Government takes necessary legislative and administrative measures as deemed appropriate from time to time to curb the generation, growth and use of black money. Some of the measures taken by the Income-tax Department include the following:

- (i) Systematic survey operations;
- (ii) Search and seizure operations in appropriate case;
- (iii) Verification of information by Central Information Branches in a Planned manner;
- (iv) In depth investigation in a selected number of cases;
- (v) pre-emptive purchase of immovable property by the Central Government under the provisions of Chapter XXC of the Income-tax Act in certain notified cities.

#### Autonomy to Doordarshan and all India Radio

8. SHRI HARISH RAWAT:  
SHRI ARVIND NETAM: